

ITEM NO.52

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26522/2016

(Arising out of impugned final judgment and order dated 31-05-2016 in SA No. 519/2016 passed by the High Court Of Judicature At Allahabad)

FAZROO & ANR.

Petitioner(s)

VERSUS

ALI JAN (DECEASED) THR. LRS.

Respondent(s)

WITH

CONMT.PET.(C) No. 483/2019 in SLP(C) No. 26522/2016 (XI)

Date : 06-05-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. K.K. Tyagi, Adv.
Ms. N. Annapoorani, AOR

For Respondent(s) Mr. Jitendra Mohan Sharma, Sr. Adv.
Mr. Ajit Sharma, AOR
Mr. Asutosh Senger, Adv.
Mr. Sandeep Singh, Adv.
Mr. Pranshu Koushal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IN CONMT.PET.(C) No. 483/2019

Learned Senior counsel for the respondent- contemnors submits that the contemnors are present and there has been admittedly violation of the orders of this court, albeit on account of lack of understanding on the part of the contemnors. On a court

query, learned senior counsel states that they will file an affidavit explaining how they will secure the interest of the petitioners.

Affidavit, as prayed for, be filed within two weeks.

Rejoinder, if any, be filed within two weeks thereafter.

In view of the old age of respondent no.1, her presence for the next date is exempted but respondent no.2 shall remain present in the Court.

List in the second week of August, 2019 with the main matter.

(NEELAM GULATI)
COURT MASTER (SH)

(ANITA RANI AHUJA)
COURT MASTER (NSH)